

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : PUNJAB NATIONAL BANK V/S M/S RENU RESIDENCY PVT LTD**

**SECTION : 60(5) IBC**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPLICANT/ RP : VIPIN KUMAR KUSHWAHA-FOR-RP**

**COUNSEL FOR RESPONDENT :**

The matter was taken through Video Conferencing.

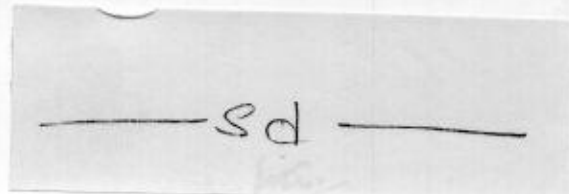
Heard Sh. Vipin Kumar Kushwaha, Ld. Counsel for the RP who has filed the present IA No. 205/2021 in CP No.(IB) 391/ALD/2019 u/s 60(5) of IBC praying for exclusion/exemption of the period of 76 days from 16<sup>th</sup> March, 2021 to 30<sup>th</sup> June, 2021 from CIR Process due to imposition the lockdown by the State Government on account of COVID-19

It is argued that vide notification dated 17.04.2021, 20.04.2021, 29.04.2021, 03.05.2021, 09.05.2021 and 15.05.2021 issued by the State Government, lockdown was imposed on account of COVID-19 Pandemic, copy of which has been annexed as Annexure No. 4 of this Application.

After hearing the Ld. Counsel for the Applicant, this Court is of the opinion that the exclusion be granted for the period of 76 days from 16<sup>th</sup> March, 2021 to 30<sup>th</sup> June, 2021 from the CIR Process period due to imposition of lockdown on account of COVID-19.

Accordingly, the present application is allowed and disposed of.

No order as to cost.



**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

**Dated : 15.07.2021**